

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 16/(MAH)/2016
C.A. No.

CORAM:


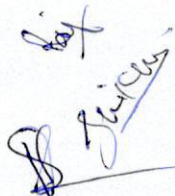
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2016

NAME OF THE PARTIES: M/s. Life Insurance Corporation of India
V/s.
M/s. Sterling Biotech Limited

SECTION OF THE COMPANIES ACT: 117C of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
9	PREM JHA	ADVOCATE for Respondent -	
9	Shikhar Bhushan Agrawal Rajdeep Lahiri & Vidhyadhar Shinde.	Advocate for petitioner	

Order

CP No.16 /117C/CLB/MB/MAH/2016

On receipt of the notice, the Respondent's side filed the Vakalatnama. The Respondent side is directed to file reply within 15 days hereof and rejoinder if any, within 15 days thereof.

List this matter for hearing on 9.1.2017.

sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-
V. NALLASENAPATHY
Member (Technical)